

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 24105/2023

(Arising out of impugned judgment and order dated 13-10-2023 in FA No. 149/2020 passed by the High Court of Judicature at Allahabad)

PRATIBHA JHA

Petitioner(s)

VERSUS

ASHOK JHA

Respondent(s)

(ONLY I.A.NO.265139/2023 IN SLP(C)NO.24105/2023 IS TO BE LISTED.
IA No. 265139/2023 - CHANGE OF ADVOCATE ON RECORD
IA D. No. 264794/2023 - DISCHARGE OF ADVOCATE ON RECORD)

Date : 16-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Parties

Petitioner-in-person

Mr. Puneet Jain, Adv.
Ms. Christi Jain, AOR
Ms. Akriti Sharma, Adv.
Mr. Mann Arora, Adv.
Ms. Lisha Bhatti, Adv.

Mr. Rohit Sthalekar, AOR

Ms. Garima Prashad, Sr. Adv./AAG

UPON hearing the counsel the Court made the following

O R D E R

We had appointed Ms. Christi Jain as the Amicus Curiae to assist the petitioner-in-person. However, Ms. Pratibha Jha, petitioner-in-person submits that since in the related proceedings, another counsel is representing her, she be permitted to be represented by the already engaged Amicus Curiae - Mr. Rohit Sthalekar.

Mr. Rohit Sthalekar is present on virtual mode and he submits that since he is assisting the petitioner as an Amicus Curiae in the related proceedings, he does not mind appearing for the petitioner in the present case also.

In view of the above, Mr. Rohit Sthalekar is permitted to represent the petitioner in the present matter. Accordingly, IA Diary No. 264794 of 2023 and IA No. 265139 of 2023 are disposed of.

List after four weeks.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR